

case the process of revision is not completed by the date the new revision is due, the States should be entitled to compensation. As brought out in reply to parts (a) and (b) above, since enhancement in royalty rates every three years is not mandatory under law the question of loss or compensation thereof does not arise. The royalty rates stand revised only with effect from the date of notification.

(d) and (e) Questions do not arise.

Investigation into C.I.L. affairs

281. SHRI SANJAY NIRUPAM: Will the Minister of COAL be pleased to state:

(a) whether CBI had recently investigated the affairs of Coal India Ltd. (CIL); and

(b) if so, the details of the investigation and action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) and (b) Coal India Limited has no information regarding recent investigation by CBI into affairs of CIL.

Safety of coal mine workers

282. SHRI G.K. VASAN: Will the Minister of COAL be pleased to state:

(a) the steps taken to ensure safety of coal mine workers; and

(b) whether any proposal to increase the compensation is under consideration?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) In addition to compliance with the provisions for safety as contained in the Mines Act, 1952 and the rules and regulations framed thereunder, following measures are taken to check accidents in coal mines and to make mining more safe:—

Coal India Limited:

CIL and its subsidiary companies are taking the following safety measures to prevent mine accidents:—

(i) Monitoring safety status of mines by Internal Safety Organisation (ISO) both at subsidiary level and at CIL Hq.